NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB)NO. 07/Chd/HRY/2018

Under Section 9 of the Insolvency and Bankruptcy Code, 2016

In the matter of:

Shivashakti Elmech Private Limited

.....Applicant-Operational Creditor

Versus

Drake and Scull Water & Energy India Private Limited

...Respondent-Corporate Debtor

Present:

Mr. Ashok Kriplani, Advocate for applicant-operational creditor.

Mr. Vinod Kumar Chaurasia, proposed Interim Resolution

Professional.

Mr. A.K. Suri, Mr. Ankit and Mr. Anuj Garg, Advocates for

respondent-Corporate Debtor.

Mr. A.K. Suri, Advocate filed Power of Attorney along with copy of

resolution dated 31.01.2018 of the Board of Director of respondent-company

authorising Mr. Qazi Kamil Akmal, Accountant to execute Power of Attorney.

The same be taken on record. Learned counsel for the respondent seeks time

to file reply.

The matter is adjourned to 06.03.2018 for arguments. The reply/

objections, if any, be filed at least one week before the date fixed with copy

advance to the counsel opposite.

Sd/-(Justice R.P. Nagrath)

Member (Judicial)

February 01, 2018